

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION No. 3319
TO BE ANSWERED ON JANUARY 01, 2019**

“CASES AGAINST DDA”

No. 3319 SHRI RADHESHYAM BISWAS:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of cases pertaining to DDA pending in the Supreme Court, High Court and Lower Courts, court-wise along with the number of cases among them pending since 2001;**
- (b) whether the Government has made efforts to find out the reasons for matters relating to DDA ending up in Courts;**
- (c) if so, the details thereof and if not, the reasons therefor;**
- (d) the expenditure incurred by DDA on these cases during the last three years and the current year; and**
- (e) the action taken/being taken by the Government for early disposal of these cases?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a): Delhi Development Authority (DDA) has intimated following details of total number of court cases pending in different courts:

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Name of Court	Total No. of pending cases as on 30.11.2018	Number of cases pending since 01.01.2001
Supreme Court	1,220	1212
High Court	8,037	6862
Lower Courts including all Legal Forums/Tribunals	11,574	10520
Total	20,831	18594

(b) & (c): Broadly, various reasons for matters relating to the DDA ending up in Courts are as follows:

- (i) Delay in allotment, mutation and conversion of properties into freehold.**
- (ii) Demand/recovery of unearned increase, composition fee and misuse charges etc.**
- (iii) Cancellation of lease/ allotment on account of violation of terms and conditions of lease/ allotment letter.**
- (iv) Land acquisition cases and cases related to enhancement of compensation as well as execution for recovery of compensation.**
- (v) Action by DDA against encroachment on Government land and unauthorized constructions.**
- (vi) Arbitration and Service matters.**
- (vii) Public Interest Litigation and impleadment of DDA as proforma party, etc.**

(d): DDA has intimated following details of expenditure incurred on these cases during the last three years and current year:

Year	Legal Fee paid (figures ₹ in lakhs)
2015-16	525.84
2016-17	573.42
2017-18	582.82
2018-19 (up to December, 2018)	787.92

(e): DDA has intimated that it has taken following action for early disposal of these cases:

(i) Timelines for processing allotment, mutation and conversion and formalities attached to them have been freezed and put up in public domain. The officers meet and resolve public grievances in this regard in public hearing. Nagrik Suvidha Kendras at various locations have been opened to facilitate these functions for convenience of public.

(ii) Policies have been rationalized in public interest to make it convenient for the public.

The policies like renewal of expired leases to facilitate conversion from leasehold to freehold and putting the entire data of cancelled leases and allotment in public domain aim at making the public aware about the status of their leasehold rights and take proper remedial measures to remove the breaches and apply for restoration. DDA has also constituted in-house Committee to settle the cases by utilizing the alternate dispute resolution process to minimize the litigation.
